

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:1882
ANSWERED ON:05.12.2006
IRON ORE PRICE
Oram Shri Jual

Will the Minister of MINES be pleased to state:

(a) Whether due to increase in Iron Ore price in the international market there has been increasing trend of unscientific and illegal mining; and

(b) If so, the number of such cases registered against individual organization who are violating mines regulation alongwith the action taken against them, case-wise ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF MINES (DR. T. SUBBARAMI REDDY)

(a) & (b) No, Sir. As per the provisions of the Mines and Minerals (Development & Regulation) Act, 1957 (MMDR Act), Mining Plan duly approved, is mandatory for obtaining a mining lease. The Mining Plan provides for undertaking safe, systematic and scientific mining operation. As per Mineral Conservation & Development Rules, 1988 all mining operation has to be carried out in accordance with mining plans. State Governments are the owners of minerals and grant mining leases. Prior approval of the Central Government is required only in the case of minerals listed in First Schedule of MMDR Act, 1957. The responsibility to check illegal mining rests with the State Government concerned. State Governments have been directed to frame rules under Section 23C of MMDR Act, 1957 for prevention of illegal mining, transportation etc. and to constitute Task Forces at State/District level and the same are monitored on quarterly basis alongwith the steps taken by the State Governments to check illegal mining by the Ministry regularly.